

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Forty First Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1982**

**THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

(Seventh Lok Sabha)

---

**FORTY-FIRST REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-first Report.

2. The Committee met on 12 April 1982 for examination of the Constitution (Amendment) Bill, 1982 (*Substitution of new articles for article 338, etc.*) by Shri G. M. Banatwalla under rule 294(1)(a) of the Rules of Procedure.

*Examination of Constitution (Amendment) Bill*

3. The Committee considered the Constitution (Amendment) Bill, 1982 (*Substitution of new articles for article 338, etc.*) by Shri G. M. Banatwalla and arrived at the following findings as a result of their examination of the Bill:—

*Findings of the Committee*

The Bill seeks to amend the Constitution with a view to provide for constitution of a Commission for the Scheduled Castes and Scheduled Tribes, a Commission for the minorities, other than linguistic minorities, to be known as the Minorities Commission and a Commission for linguistic minorities to be known as the Linguistic Minorities Commission.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Recommendation*

4. The Committee recommend that Shri G. M. Banatwalla be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

April 12, 1982  
Chaitra 22, 1904 (Saka)

G. LAKSHMANAN,  
*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*